N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench,** which has come into effect from 06.06.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Tuesday**, **07.06.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Smt. Justice **URMILA S. JOSHI-PHALKE**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions. (B) Direct and Indirect Taxes and Customs Applications, References and Appeals. (C) Letters Patent Appeals. (D) Family Court Appeals. (E) Other Civil work of the Division Bench not assigned to any other Court.
2	The Hon'ble Shri. Justice **MANISH PITALE**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions from the year 2018 and onwards. (B) Civil Revision Applications.
3	The Hon'ble Shri. Justice **AMIT B. BORKAR**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2017. (B) Appeals against Orders.

NOTE

A) The urgent mentioning and placing of matters, pertaining to the Court presided over by the **Hon'ble Shri. Justice Amit B. Borkar** will be allowed before the Court presided over by the **Hon'ble Shri. Justice Manish Pitale.**

By Order,

High Court, Appellate Side)
Bombay.)
Date : 6th June 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)